

ITEM NO.18 COURT NO.12 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9324/2014

K K AGARWAL

Appellant(s)

VERSUS

HOUSING COMMISSIONER AND ANR

Respondent(s)

(Office report for directions)

Date : 08/03/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

[IN CHAMBER]

For Appellant(s) Mr.Aseem Chandra,Adv.

Mr. Tayenjam Momo Singh,Adv.

For Respondent(s) Mr. Vishwajit Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard.

Four weeks' time is granted to the learned counsel
for the appellant for doing the needful in terms of the
office report dated 08.02.2017, failing which the civil
appeal will stand dismissed in terms of the signed order.

(Madhu Bala)

(Parveen Kumari)

Court Master

Court Master

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.9324 OF 2014

K K AGARWAL

...APPELLANT(S)

VERSUS

HOUSING COMMISSIONER AND ANR

...RESPONDENT(S)

O R D E R

Heard.

Four weeks' time is granted to the learned counsel
for the appellant for doing the needful in terms of the
office report dated 08.02.2017, failing which the civil
appeal will stand dismissed.

NEW DELHI â |.....J.

8TH MARCH, 2017 [ADARSH KUMAR GOEL]